

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 259 of 2015**

**Dated: 16<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Punjab State Power Corporation Ltd.**

**... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission**

**... Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

**ORDER**

The sole respondent, as per Affidavit of Service filed by the appellant, is personally served. Mr. Sakesh Kumar, learned counsel for the respondent, Commission, prays for and is granted four weeks time to file counter Affidavit/reply to the appeal memorandum. Rejoinder be filed after two weeks thereafter.

Post the matter for hearing on **24<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt